

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.151/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 and Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended) seeking approval of intra-group transfer of shareholding of the Petitioner No.1, AMPIN Energy C&I Thirteen Private Limited (AMPIN C&I 13), from Petitioner No.2, AMPIN C&I Private Limited (AMPIN C&I) to Petitioner No.3, AMPIN Energy Utility Private Limited (AEUPL).

Petitioners : AMPIN Energy C&I Thirteen Pvt. Ltd. (AMPIN C&I 13) and Ors.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **7.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, AMPIN
Shri Girik Bhalla, Advocate, AMPIN
Shri Damodar Solanki, Advocate, AMPIN
Ms. Snehal Upadhyay, Advocate, AMPIN

Record of Proceedings

The learned counsel for the Petitioners submitted that the present Petition has been filed *inter alia* seeking relaxation of Regulation 11A (6) of the GNA Regulations and permission/approval for intra-group transfer of shareholding of Petitioner No.1/AMPIN C&I 13 (connectivity grantee) from Petitioner No.2/AMPIN C&I, to Petitioner No.3/AEUPL, both of which are subsidiaries of the ultimate parent company, AMPIN Energy Transition Pvt. Ltd. (AETPL), prior to commissioning of the Project. The learned counsel submitted that pursuant to the proposed internal restructuring within the AMPIN group entities, AEUPL will acquire 100% shareholding in Petitioner No.1 from AMPIN C&I, consequent to which, AMPIN C&I 13 will become a direct subsidiary of AEUPL and continue to be a step-down subsidiary of AETPL. Thus, even after the proposed transfer of shareholding, the ultimate parent company of Petitioner No.1/AMPIN C&I 13 shall continue to be AETPL, and the overall ownership and control at the group level will remain unchanged. The learned counsel, while expressing an urgency, also requested a shorter date in the matter.

2. After hearing the learned counsel for the Petitioners, the Commission ordered as follows:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply, if any, within three weeks with a copy to the Petitioners, who may file their rejoinder, if any, within two weeks thereafter.

(c) Petitioner No.1 to file the following information/clarification, on an affidavit, within two weeks in respect of the progress made by the Connectivity grantee towards the project implementation:

(i) Quantum of land acquired out of total land required for the project.

(ii) Status of implementation of Solar component and Wind component of the Project.

(iii) Status of implementation of Dedicated Transmission Line (DTL).

(iv) Status of implementation of generation pooling station.

(v) Auditor's Certificate from the Statutory Auditor certifying that with proposed changes in shareholding, the control of the promoters or shareholders, as applicable, of the Connectivity Grantee is retained in accordance with Regulation 11A (6) of the CERC (Connectivity and General Network Access to the inter-State Transmission System) (Third Amendment) Regulations, 2025.

3. CTUIL is directed to provide, on an affidavit, within two weeks, the status of compliances met by the Connectivity grantee towards the land document submission and the status of Connectivity granted to Petitioner No. 1.

4. The Petition will be listed for hearing on **19.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)